



2026:AHC:46065

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 7186 of 2026

Santosh Kumar Sonkar

.....Applicant(s)

Versus

State Of U.P.And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Neeraj Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Sri Sandeep Yadav, learned counsel has filed his power on behalf of the informant today in the Court, is taken on record.
2. Heard learned counsel for the applicant, learned counsel for the informant, learned A.G.A for the State and peruse d the record.
3. Learned counsel for the applicant has contended that the victim is aged about 17 years and that the applicant and that the deponent, who is the real brother of the applicant had talked the applicant with regard to solemnisation of his marriage with the victim. He further submits that the applicant has agreed to solemnise marriage with the victim, therefore the applicant may be enlarged on bail. It has also been assured on behalf of the applicant that he is ready to cooperate with the process of law and shall faithfully make himself available before the court whenever required and is also ready to accept all the conditions which the Court may deem fit to impose upon him. He next submits that applicant is languishing in jail since 06.10.2025.
4. Per contra, learned A.G.A. has opposed the prayer for bail of the applicant by contending that the innocence of the applicant cannot be adjudged at pre trial stage, therefore, he does not deserve any indulgence. In case the applicant is released on bail he will misuse the liberty of bail.
5. Sri Sandeep Yadav, learned counsel for the informant has stated that according to his instructions, the victim is ready to solemnise marriage and therefore he has no objection, in case, the applicant is enlarged on

bail.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties, nature of evidence, and all attending facts and circumstances of the case, without expressing any opinion on merits of the case, this Court is of the view that the applicant has made out a case for bail. Hence the bail application is allowed.

7. Let applicant **Santosh Kumar Sonkar** involved in Case Crime No. 346 of 2025 under Sections 69, 351(2) B.N.S., and 5j(ii)/6 POCSO Act, Police Station Vindhyachal, District Mirzapur, be released on bail on furnishing a personal bond and two heavy local sureties each of the like amount to the satisfaction of the court concerned subject to the following conditions:-

- i) The applicant shall solemnise marriage with the victim within a month from the date of his release.
- ii) The applicant shall not tamper with the prosecution evidence.
- iii) The applicant shall not threaten or harass the prosecution witnesses.
- iv) The applicant shall appear on the date fixed by the trial court.
- v) The applicant shall not commit an offence similar to the offence of which the applicant is accused, or suspected of the commission.
- vi) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade such person from disclosing facts to the Court or to any police officer or tamper with the evidence.

8. In case of breach of any of the above condition, the trial Court shall be at liberty to cancel the bail of the applicant in accordance with law.

(Dr. Gautam Chowdhary,J.)

February 25, 2026

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